ORISSA ACT XLI OF 1951

THE ORISSA MOTOR VEHICLES (REGULATION OF STAGE CARRIAGE AND PUBLIC CARRIER'S SERVICES) (AMENDMENT) ACT, 1951

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AN ACT TO AMEND THE ORISSA MOTOR VEHICLES (REGULATION OF STAGE CARRIAGE AND PUBLIC CARRIER'S SERVICES!) ACT, 1947

WHEREAS it is expedient to amend the Orissa Orissa Act XXXVI Motor Vehicles (Regulation of Stage Carriage of 1947. and Public Carrier's Services) Act, 1947, in the manner hereinafter appearing;

It is hereby enacted as follows:—

Short and commence-

- 1. (1) This Act may be called the Orissa Motor Vehicles (Regulation of Stage Carriage and Public Carrier's Services) Amendment Act, 1951.
 - (2) It shall come into force at once.

Amendment of section 40 Orissa Act XXXVI of 1947.

2. In section 4 of the Orissa Motor Vehicles (Regulation of Stage Carriage and Public Carrier's Services) Act, 1947 (hereinafter referred to as the Orissa Act said Act)—

XXXVI of

- (a) in sub-section (1) after the words "public carrier's services " the following words shall be inserted, namely:—
- "as respects the cancellation of any permit granted under the principal Act or the reduction of the number of vehicles or routes covered by such permit, or restriction of the number of such permits on a specified route or routes ";
- (b) to clause (b) of sub-section (2) the following provisos shall be added, namely :—
- "Provided that a Regional Transport Authority may notwithstanding the issue of a notification under sub-section (1) exercise its powers under section 62 of the principal Act:

Provided further that while granting permits under section 62 of the principal Act, a Regional Transport Authority shall forthwith submit a report to the State Government containing a statement of the facts and the reasons for the grant of the temporary permit;"

- (c) after clause (b) of sub-section (3) the following new clause shall be inserted, namely:—
- "(c) may notwithstanding anything contained in section 58 of the principal Act direct that a permit other than a temporary permit issued under section 62 shall be effective without renewal for such period not exceeding three years as the State Government may specify in the permit."

Amendment of section 6, Orissa Act XXXVI of 1947.

- 3. In sub-section (I) of section 6 of the said
- (i) for the words and figures "prior to the 1st day of October 1946", the words and figures "prior to the 1st day of January 1951" shall be substituted;
 - (ii) in the proviso to clause (a)-
- (a) for the words and the figures "prior to the 1st day of October 1946", the words and figures "prior to the 1st day of January 1951" shall be substituted;
- (b) for the words "two hundred rupees" the words "four hundred rupees" shall be substituted;
 - (iii) in the proviso to clause (b)-
- (a) for the words and figures "prior to the 1st day of October 1946", the words and figures "prior to the 1st day of January 1951" shall be substituted;
- (b) for the words " one hundred and fifty rupees" the words " three hundred rupees" shall be substituted.

Insertion of a new section in Orisea Act XXXVI of 1947. 4. (1) After section 9 of the said Act, the following new section shall be inserted, namely:—

The Company to be deemed to be a Local authority.

"10. (1) The Company formed for the purpose of the said Act shall be deemed to be a Local authority within the meaning of sub-section (2) of section 94 of the principal Act.

(2) The State Government may, by notification in the Gazette, exempt the motor vehicles of the Company from the operation of the provisions of Chapter VIII of the principal Act:

Provided that no such notification shall be issued unless a fund has been established and is maintained by the Company in accordance with rules made in that behalf under the said Act for meeting any liability arising out of the use of any vehicle of the Company which the Company or any person in the employment of the Company incur to third parties."

Renumbering of section 10, Orises Act XXXVI of 1947,

5. Section 10 of the said Act shall be renumbered as section. 11